

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/170/2018 in  
ORIGINAL APPLICATION NO. 060/1513/2017**

**Chandigarh, this the 17<sup>th</sup> day of January, 2019**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Sannaullah Khan (S.U. Khan), aged 73 year, s/o Sh. Habibullah Khan, R/o H. NO. 281, Sector 12-A, Panchkula (Haryana).

....Petitioner

( By Advocate: Shri J.S. Sathi)

VERSUS

1. Sh. Ajoy Kumar Sinha, IAS, Finance Secretary-cum-Secretary Excise & Taxation, U.T. Secretariat Building, sector 9, Chandigarh.
2. Sh. Jitender Yadav, IAS, Excise & Taxation Commissioner, U.T. Chandigarh, Additional Town Hall Building, Sector 17-C, Chandigarh.

....RESPONDENTS

(By Advocate: Shri Yogeshwar Sharma, ETO, Deptt. Representative on behalf of respondents. )

**ORDER (oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

Shri Yogeshwar Sharma, ETO, Departmental Representative appearing on behalf of respondents has placed on record a copy of order dated 10.12.2018, deciding the claim of petitioner passed in compliance to directions of this Tribunal dated 8.8.2018 in the

O.A. No. 60/1513/2017. Therefore, he prayed that this C.P. may be closed as having been satisfied.

2. In the wake of above, the C.P. is closed as having been satisfied. Notice is discharged. However, the petitioner is at liberty to challenge the order passed by the respondents, if so advised.

**(P.GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 17.01.2019**

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